

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2822/2003

Monday, this the 24th day of November, 2003

Hon'ble Shri S. K. Naik, Member (A)

Dr. A. K. Belwal
s/o Shri P. N. Belwal
aged about 58 years
r/o 137, Sukhdev Vihar,
New Delhi
Presently working as Adviser
Tarrif Commission, Lok Nayak Bhawan
New Delhi

..Applicant
(Applicant in person)

Versus

1. Union of India through Secretary,
Dept. of Economic Affairs
Ministry of Finance
IES Cadre Section, North Block
New Delhi

2. Planning Commission
Department of Personnel & Training
North Block, New Delhi

3. DC SSI, Nirman Bhawan
7th floor, New Delhi

4. Tarrif Commission
Lok Nayak Bhawan, 7th Floor
Khan Market, New Delhi-3

5. ~~IES Cadre Section Deleted~~
~~as I was on strength of Cadre for some~~
~~time -~~

..Respondents

O R D E R (ORAL)

Heard the applicant Dr. A. K. Belwal.

2. Pursuant to the order of the Tribunal in OA-1693/92 dated 11.7.1997, the respondents have, as a special case, allowed the grant of leave for a period of eight months w.e.f. 1.9.1990 onwards as EL for two months and HPL for six months. Subsequently, vide respondents' order dated 12.10.2001, the applicant has been paid the amounts reflected therein for the period stated. The applicant is aggrieved that the payment has been unduly

7/10/03

(2)

delayed and he is entitled to the interest thereon and also the cost of litigation. To that effect, he has filed a representation dated 14.11.2003 addressed to six different addressees. During the submissions, the applicant has stated that the Secretary, Department of Economic Affairs is the appropriate competent authority to look into the matter.

3. At this stage, when the representation has been filed by the applicant only on 14.11.2003, I consider it unnecessary to issue a notice to the respondents as they are entitled to a reasonable time to consider the matter. The OA is accordingly dismissed in limine. However, the applicant is at liberty to approach the Tribunal again after a lapse of a reasonable time.

S. K. NAIK
(S. K. NAIK)
MEMBER (A)

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